

I beg to lay on the Table a copy of the Railway Accidents (Compensation) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. SO. 570(E) in Gazette of India dated the 18th July, 1981, under sub-section (3) of section 82J of the Indian Railways Act 1890. [Placed in Library. See No. LT-2701/81].

12.14 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the State, of Nagaland (Amendment) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 24th August, 1981".

(ii) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 25th August, 1981."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Assam Appropriation Bill, 1981 which was passed by the Lok Sabha at its sitting held on the 24th August, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.15 hrs.

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

(1) The State of Nagaland (Amendment) Bill, 1981.

(2) The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1981.

12.15 hrs.

RE: ADJOURNMENT MOTIONS ETC.—contd.

MR. SPEAKER: Calling Attention, Shri R. P. Das.

SHRI INDRAJIT GUPTA (Basirhat): Do you not consider it a serious matter? Police have entered,.... (Interruptions).

MR. SPEAKER: How can I allow you? You can mention it in the House.

SHRI INDRAJIT GUPTA: Tomorrow Police can enter this House.

(Interruptions)

AN HON. MEMBER: Sir, Adjournment Motion about.... (Interruptions)

MR. SPEAKER: No, Not allowed. I won't allow any adjournment motion. Calling Attention, Shri R. P. Das.

श्री अटल बिहारी वाजपेयी (नई दिल्ली):  
377 नहीं, आप कॉलिंग अटेंशन ऐडमिट कर लीजिए।

अध्यक्ष महोदय : मैं देखूंगा।

All right. We will consider. That we can consider.